Mr. Speaker: There is no point of order. The hon. Member is starting a discussion now. There is no point of order. Let him kindly resume his seat.

Shri S. M. Banerjee: The Central Government employees are going to see the hon. Prime Minister today. Can you not ask the Home Minister to make a statement that the ban on procession will be removed? Otherwise, there will be lathi charge and it will continue. All this will happen. I am telling the Prime Minister so that she may do something about it.

Shri M. L. Sondhi: We want leadership from her.

Shri S. M. Banerjee: We are not discussing the question here. But I ask why should sec. 144 be imposed. We are not policemen so that the Union could be banned.

12.52 hrs.

APPROPRIATION (RAILWAYS) NO. 2 BILL* 1967

The Minister of State in the Ministry of Railways (Shri Parimal Ghosh): On behalf of Shri C. M. Poonacha, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year".

The motion was adopted.

Shri Parimal Ghosh: I introduce the Bill.

12.53 hrs.

RE, HARASSMENT TO MEMBER BY
BOMBAY POLICE

Mr. Speaker: There is the matter concerning the complaint of Shri Virendrakumar Shah regarding the treatment given to him. He is not here.

Shri Nath Pai (Rajapur); This is a matter in which not only one hon. Member's privilege is involved. Some of us have also written to you about it.

Mr. Speaker: Let us wait for him.

Shri Nath Pai: This matter of harassment of an hon. Member is not a matter of breach of privilege of a Member only; it concerns the whole House.

Mr. Speaker: He will please resume his seat. I will explain the position. Shri Shah wrote to me. He is not here today. Though we had sent him a telegram on the 1st, whatever be the reason, he has not been able to come here today. I wish he were also here so that we could get first-hand information. We would like to hear from him a first-hand account of what happened. I shall therefore postpone it for a day or two.

Shri Nath Pai: Suppose he is incapacitated from coming? The whole question is one of interference with the Member's freedom. He is not in a position to raise it here personally. Therefore, he approaches you. Suppose he is not able to come? I do not regard it as a breach of privilege of one Member, but of the whole House. So my right to raise it here, with your permission, remains absolutely untransmelled.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 3-8-1967.

[†]Introduced with the Recommendation of the President.